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असाधारण

EXTRAORDINARY

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PART II—Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ सभ्या दी जाती हैं जिससे कि यह खण्ड संकलन के रूप में रखा जा सके ।
Separate paging is given to this Part in order that it may be filed as
a separate compilation.

MINISTRY OF LAW
(Legislative Department)

New Delhi, the 29th August, 1966, Bhadra 7, 1888 (Saka)

The following Act of Parliament received the assent of the President on the 27th August, 1966, and is hereby published for general information:—

THE CONSTITUTION (EIGHTEENTH AMENDMENT)
ACT, 1966

[27th August, 1966]

An Act further to amend the Constitution of India.

BE it enacted by Parliament in the Seventeenth Year of the Republic of India as follows:—

1. This Act may be called the Constitution (Eighteenth Amend Short title.
ment) Act, 1966.

Amendment
of article 3.

2. In article 3 of the Constitution, the following *Explanations* shall be inserted at the end, namely:—

Explanation I.—In this article, in clauses (a) to (e), “State” includes a Union territory, but in the proviso, “State” does not include a Union territory.

Explanation II.—The power conferred on Parliament by clause (a) includes the power to form a new State or Union territory by uniting a part of any State or Union territory to any other State or Union territory.’

S. P. SEN-VARMA,
Secy. to the Govt. of India.